

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF PURPLE STREAM CONVERGENCE PRIVATE LIMITED**

RELEVANT PARTICULARS		
1	Name of corporate debtor	PURPLE STREAM CONVERGENCE PRIVATE LIMITED
2	Date of incorporation of corporate debtor	24-08-2011
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72100TN2011PTC082041
5	Address of the registered office and principal office (if any) of corporate debtor	No 62, Fourth Floor, Radha Krishnan Salai, Mylapore, Chennai 600004
6	Insolvency commencement date in respect of corporate debtor	Order received 18-10-2023 (Order issued dated 13-10-2023)
7	Estimated date of closure of insolvency resolution process	15-04-2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Chitra Perinkulam Ragavan IBBI/IPA-002/IP-N00720/2019-2020/12558
9	Address and e-mail of the interim resolution professional, as registered with the Board	Anurag, No.7 Appadurai Street, Seethamma Colony, Teynampet, Chennai-600018 Email : chitraprc@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Anurag, No.7 Appadurai Street, Seethamma Colony, Teynampet, Chennai-600018 Email : chitraprc@yahoo.com
11	Last date for submission of claims	01-11-2023
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link <a href="http://www.ibbi.gov.in/home/downloads">http://www.ibbi.gov.in/home/downloads</a>  Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Purple Stream Convergence Private Limited on 13-10-2023 (Order received on 18-10-2023).

The creditors of Purple Stream Convergence Private Limited are hereby called upon to submit their claims with proof on or before 01-11-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -Home buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 19-10-2023  
Place: Chennai

Chitra Perinkulam Ragavan  
Interim Resolution Professional  
Purple Stream Convergence Private Limited  
IBBI/IPA-002/Ip-N00720/2019-2020/12558